

17.36 hrs.

Title: Regarding passing of the Indian Council of World Affairs Bill, 2001 by the Rajya Sabha at its sitting held on the 29th August, 2001.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"I am directed to inform the Lok Sabha that the Indian Council of World Affairs Bill, 2001, which was passed by the Lok Sabha at its sitting held on the 23rd August, 2001, has been passed by the Rajya Sabha at its sitting held on the 29th August, 2001, with the following amendments:-

Clause 7

1. That at page 3, **for** lines 15 to 34, the following be **substituted**, namely:-

"7(1) On and from the day 1st day of September, 2000 and until the appointment of date under sub-section (2), the Council shall consist of the following members, namely:-

- a. The Vice-President of India, who shall be President, ex-officio;
- b. The Prime Minister of India;
- c. The Speaker of the Lok Sabha;
- d. The Leader of the House, Rajya Sabha;
- e. The Leader of the Opposition of Lok Sabha;
- f. The Leader of the Opposition, Rajya Sabha

1. On and from such date, as may be appointed by the Central Government by notification in the Official Gazette which shall not be later than three months from the date of assent by the President of the Indian Council of World Affairs, 2001, the Council shall consist of the following members, namely:-

- a. The Vice-President of India, who shall be President ex-officio;
- b. Three Vice-Presidents as may be nominated by the Council;
- c. A Director General to be nominated by the Council."

2. That at page 4, **for** lines 5 to 7, the following be **substituted**, namely:-

"(i) three members from the Ministry of External Affairs, ex-officio;

The Foreign Secretary, The Financial Advisor to the Ministry of External Affairs and Dean (Foreign Service Institute) to be nominated by the Chairperson of the Governing Body"

1. That at page 4, lines 11 to 13, be **deleted**.
2. That at page 4, line 14, **for** "4" **substitute** "3".
3. That at page 4, line 16, **for** "5" **substitute** "4".
4. That at page 4, line 29, **for** "(5)" **substitute** "(4)".
5. That at page 4, line 37, **for** "(5)" **substitute** "(4)".

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6. That at page 5, **for** line 24 to 25, the following be **substituted**, namely:-

"14(1) There shall be a Governing body of the Council which shall be constituted by the Council."

7. That at page 5, **for** lines 29 to 32, the following be **substituted**, namely:-

"14(3) On and from such date as may be appointed by the Central Government by notification in the official gazette, the Vice-President of India, ex-officio shall be the Chairperson of the Governing body and shall exercise such powers and discharge such functions as may be

prescribed by regulations."

Clause 15

10. That at page 5, for lines 42 to 43, the following be substituted, namely:-

"15(1) There shall be a Chief Executive Officer of the Council who shall be designed as the Director General and shall be appointed by the Council."

Clause 26

11. That at page 7, line 44, the words "with the previous approval of the Central Government" be deleted.
12. That at page 8, lines 6 to 7 be deleted.
13. That at page 8, line 8, for "(c)" substitute "(b)".
14. That at page 8, line 10, for "(d)" substitute "(c)".
15. That at page 8, line 14, for "(e)" substitute "(d)".
16. That at page 8, line 16, for "(f)" substitute "(e)".
17. That at page 8, line 18, for "(g)" substitute "(f)".
18. That at page 8, line 20, for "(h)" substitute "(g)".
19. That at page 8, line 22, for the words "Central Government" the words "Governing Body" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."
